

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

NOTICE

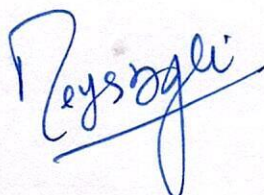
Whereas, vide notification S.O. 466 of 2022 dated 03-010-2022, the Jammu and Kashmir Advocates' Welfare Fund Trustee Committee has been established in the Union territory of Jammu and Kashmir.

Whereas, vide notification S.O 18 of 2023 dated 05-01-2023, the Jammu and Kashmir Advocates' Welfare Fund Rules, 2023 were notified , wherein rule 13 provides that an application for membership of the Fund by an Advocate shall be made in Form-V appended to the said rules.

Whereas, any Advocate (practicing in any court, tribunal or other authority in the Union territory of Jammu and Kashmir) claiming any relief under the Advocates' Welfare Fund, Act, 2001 , he/ she must be a member of the Fund, in terms of section 18 of the said Act for which he/she has to apply in terms of rule 13 of the Jammu and Kashmir Advocates' Welfare Fund Rules, 2023 in the shape of Form-V annexed herewith as Annexure.

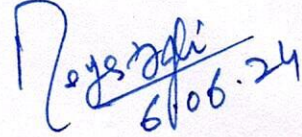
Accordingly, all interested Advocates as such are requested to fill up the afore-mentioned form and deposit the same along with receipt of requisite fee of Rs 200 only (to be deposited in the name of Secretary Advocates Welfare Fund Trustee Committee, J&K bearing Account No. **42202347781**, **IFSC Code SBIN0000657**, **State Bank of India, Branch Hari Market Jammu**) within a period of one month in the offices of

1/4/23



Advocates Welfare Fund Trustee Committee which have been duly notified by notification vide S.O. 166 dated 14.03.2024 and established in the office of Directorate of Litigation Kashmir and Directorate of Litigation Jammu.

Further, Directorate of Litigation Kashmir/Jammu are also instructed to utilize District Litigation Offices in their respective divisions to collect forms and requisite fee and deposit it in the office of Advocates' Welfare Fund Trustee Committee at Srinagar and Jammu. The forms received, which are complete in all respects shall be placed before the Committee in its next meeting.


6/06.24

Assistant Legal Remembrancer

1/6/24
06.06.2024

No: Law-Jud/130/2022-10.

Dated: 06-06-2024.

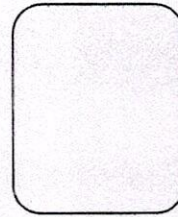
Copy to the:

1. Director Information, J&K at Srinagar. He is requested to get the notice published in 02 Leading News Papers (English/Urdu/Hindi) in both the Divisions Jammu/Kashmir for giving wide publicity to the notice.
2. Director Litigation Jammu/Kashmir for information and compliance.
3. Private Secretary to Principal Secretary to Government, Home Department.
4. Private Secretary to Secretary to Government, Department of Law, Justice and P.A.
5. Private Secretary to Ld. Advocate General, J&K, Srinagar.

FORM V
[See rule 13(1)]

Application for admission as a member of the Fund under sub-section (1) or sub-section (2) of section 18.

The Secretary,
Jammu and Kashmir Advocates' Welfare Fund Trustee Committee,
.....(Office address).



Sir,

Deen

I apply for admission as a member of the Fund:

1. Name of the applicant (in block letters).....
2. Father's /Husband's Name :.....
3. Age and Date of Birth(attach proof).....
4. Address(residence)..... PIN.....
Telephone..... Fax..... E-Mail.....
Address(office)..... PIN.....
Telephone..... Fax..... E-Mail.....
5. Date of Enrolment as an Advocate and its Number with the Bar Council (attach copy of Enrolment Certificate)
6. Date since practicing as Advocate:.....
7. Usual place(s) of practice (also give name(s) of Court/Tribunal/Other Authority).....
.....
8. Name of the Association of Advocates of which the applicant is a member through which the applicant claims benefit under the Act:.....
.....
9. Whether practice discontinued for any period and reasons therefor:.....
.....
10. Whether the applicant is in part/full-time service; if yes, give particulars:.....
.....
11. Name and address of the nominee(s); the amount or share payable to each of the nominees:

.....
.....
12. Name, age and other particulars of dependent :

.....
.....
13.. Mode of payment of application fee :

.....
.....
DECLARATION

- a) I hereby declare that the above particulars are true to my personal knowledge.
- b) I hereby undertake to abide by the provisions of the Act, Rules and directions, etc., made there under.
- c) I further declare that if any statement of fact stated in this Application is found to be false at any time, my name shall be liable to be struck off as a member of the Fund.

Signature of the Applicant Advocate

Ketan
Dated:

Forwarded with the certificate that the applicant is a member of the Association of Advocates mentioned in column 8 of this Application.

Dated:

President/Vice-President /Secretary
of the Association of Advocates

(Seal of the Association of Advocates)